TANK O

RESERVE BANK OF INDIA Foreign Exchange Department Central Office Mumbai - 400 001.

RBI/2005-06/23

Master Circular No. /2/2005-06

July 1, 2005

To

All Banks Authorised to deal in Foreign Exchange

Madam/Sir,

Master Circular- External Commercial Borrowings and Trade Credits

External Commercial Borrowings and Trade Credits availed by residents are being governed by clause (d) of sub-section 3 of section 6 of the Foreign Exchange Management Act, 1999 read with section 6 of Notification No. FEMA 3/2000-RB dated May 3, 2000 as amended from time to time.

2. This Master Circular consolidates all existing instructions on the subject of "External Commercial Borrowings and Trade Credits" at one place. The list of underlying circulars/notifications is furnished in Appendix.

3. As recommended by the Committee on Procedures and Performance Audit on Public Services (CPPAPS) (Chairman: Shri S. S. Tarapore) set up by the Reserve Bank, this Master Circular is being issued with a sunset clause of one year. This circular will stand withdrawn on July 1, 2006 and will be replaced by an updated Master Circular on the subject.

Yours faithfully,

Vinay Baijal General Manager-in-Charge



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PART - A EXTERNAL COMMERCIAL BORROWINGS

External Commercial Borrowings (ECB) refer to commercial loans [in the form of bank loans, buyers' credit, suppliers' credit, securitised instruments (e.g. floating rate notes and fixed rate bonds)] availed from non-resident lenders with minimum average maturity of 3 years. ECB can be accessed under two routes, viz., (i) Automatic Route and (ii) Approval Route.

Section I: AUTOMATIC ROUTE

ECB for investment in real sector -industrial sector, especially infrastructure sector-in India, will be under Automatic Route, i.e. will not require RBI/Government approval. In case of doubt as regards eligibility to access Automatic Route, applicants may take recourse to the Approval Route.

i) Eligible borrowers

Corporates registered under the Companies Act except financial intermediaries (such as banks, financial institutions (FIs), housing finance companies and NBFCs) are eligible. Individuals, Trusts and Non-Profit making Organisations are not eligible to raise ECB.

Non-Government Organisations (NGOs) engaged in micro finance activities are eligible to avail ECB. Such NGO (i) should have a satisfactory borrowing relationship for at least 3 years with a scheduled commercial bank authorised to deal in foreign exchange and (ii) would require a certificate of due diligence on `fit and proper' status of the board/committee of management of the borrowing entity from the designated Authorised Dealer (AD).

ii) Recognised Lenders

Borrowers can raise ECB from internationally recognised sources such as (i) international banks, (ii) international capital markets, (iii) multilateral financial institutions (such as IFC, ADB, CDC etc.,), (iv) export credit agencies, (v) suppliers of equipment, (vi) foreign collaborators and (vii) foreign equity holders. Furthermore, overseas

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organisations and individuals complying with following safeguards may provide ECB to NGOs engaged in micro finance activities.

Overseas organisations planning to extend ECB would have to furnish a certificate of due diligence from an overseas bank which in turn is subject to regulation of host-country regulator and adheres to Financial Action Task Force (FATF) guidelines to the designated AD. The certificate of due diligence should comprise the following () that the lender maintains an account with the bank for at least a period of two years, (ii) that the lending entity is organised as per the local law and held in good esteem by the business/local community and (iii) that there is no criminal action pending against it.

Individual Lender has to obtain a certificate of due diligence from an overseas bank indicating that the lender maintains an account with the bank for at least a period of two years. Other evidence /documents such as audited statement of account and income tax return which the overseas lender may furnish need to be certified and forwarded by the overseas bank. Individual lenders from countries wherein banks are not required to adhere to Know Your Customer (KYC) guidelines are not permitted to extend ECB.

iii) Amount and Maturity

- a) ECB up to USD 20 million or equivalent with minimum average maturity of three years
- b) ECB above USD 20 million and up to USD 500 million or equivalent with minimum average maturity of five years
- c) The maximum amount of ECB which can be raised by a corporate is USD 500 million during a financial year.
- d) NGOs engaged in micro finance activities can raise ECB up to USD 5 million during a financial year.
- e) ECB up to USD 20 million can have call/put option provided the minimum average maturity of 3 years is complied before exercising call/put option.

iv) All-in-cost ceilings

All-in-cost includes rate of interest, other fees and expenses in foreign currency except commitment fee, pre-payment fee, and fees payable in

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Indian Rupees. Moreover, the payment of withholding tax in Indian Rupees is excluded for calculating the all-in-cost.

The all-in-cost ceilings for ECB are indicated from time to time. The following ceilings are valid till reviewed.

Minimum Average Maturity Period	All-in-cost Ceilings over six month LIBOR*
Three years and up to five years	200 basis points
More than five years	350 basis points

^{*} for the respective currency of borrowing or applicable benchmark.

v) End-use

- a) ECB can be raised only for investment (such as import of capital goods, new projects, modernization/expansion of existing production units) in real sector industrial sector including small and medium enterprises (SME) and infrastructure sector in India. Infrastructure sector is defined as () power, (ii) telecommunication, (iii) railways, (iv) road including bridges, (v) ports, (vi) industrial parks and (vii) urban infrastructure (water supply, sanitation and sewage projects);
- b) ECB proceeds can be utilised for overseas direct investment in Joint Ventures (JV)/Wholly Owned Subsidiaries (WOS) subject to the existing guidelines on Indian Direct Investment in JV/WOS abroad.
- c) Utilisation of ECB proceeds is permitted in the first stage acquisition of shares in the disinvestment process and also in the mandatory second stage offer to the public under the Government's disinvestment programme of PSU shares.
- d) NGOs engaged in micro finance activities may utilise ECB proceeds for lending to self-help groups or for micro-credit or for bonafide micro finance activity including capacity building.
- e) Utilisation of ECB proceeds is not permitted for on-lending or investment in capital market or acquiring a company (or a part thereof) in India by a corporate.
- f) Utilisation of ECB proceeds is not permitted in real estate. The term 'real estate' excludes development of integrated township as defined

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by Ministry of Commerce and Industry, Department of Industrial Policy and Promotion, SIA (FC Division), Press Note 3 (2002 Series, dated 04.01.2002).

g) End-uses of ECB for working capital, general corporate purpose and repayment of existing Rupee loans are not permitted.

vi) Guarantees

Issuance of guarantee, standby letter of credit, letter of undertaking or letter of comfort by banks, financial institutions and NBFCs relating to ECB is not permitted.

vii) Security

The choice of security to be provided to the lender/supplier is left to the borrower. However, creation of charge over immovable assets and financial securities, such as shares, in favour of overseas lender is subject to Regulation 8 of Notification No. FEMA 21/RB-2000 dated May 3, 2000 and Regulation 3 of Notification No. FEMA 20/RB-2000, dated May 3, 2000, as amended from time to time, respectively.

viii) Parking of ECB proceeds overseas

ECB proceeds should be parked overseas until actual requirement in India.

ix) Prepayment

Prepayment of ECB up to USD 100 million is permitted without prior approval of RBI, subject to compliance with the stipulated minimum average maturity period as applicable for the loan.

x) Refinance of existing ECB

Refinancing of existing ECB by raising fresh loans at lower cost is permitted subject to the condition that the outstanding maturity of the original loan is maintained.

xi) Debt Servicing

The designated Authorised Dealer (AD) has the general permission to make remittances of instalments of principal, interest and other charges in conformity with ECB guidelines issued by Government / RBI from time to time.

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xii) Procedure

Borrower may enter into loan agreement with recognised overseas lender for raising ECB under Automatic Route without prior approval of RBI. The borrower may note to comply with the reporting arrangement under paragraph III(i). The primary responsibility to ensure that ECB raised / utilised are in conformity with the ECB guidelines and the Reserve Bank regulations/directions/circulars is that of the concerned borrower.

Section II: APPROVAL ROUTE

The following types of proposals for ECB will be covered under the Approval Route.

i) Eligible borrowers

- a) Financial institutions dealing exclusively with infrastructure or export finance such as IDFC, IL&FS, Power Finance Corporation, Power Trading Corporation, IRCON and EXIM Bank will be considered on a case by case basis.
- b) Banks and financial institutions which had participated in the textile or steel sector restructuring package as approved by the Government will also be permitted to the extent of their investment in the package and assessment by RBI based on prudential norms. Any ECB availed for this purpose so far will be deducted from their entitlement.
- c) Cases falling outside the purview of the automatic route limits and maturity period indicated at Section I paragraphs (iii) (a) and (b).

ii) Recognised Lenders

Borrowers can raise ECB from internationally recognised sources such as (i) international banks, (ii) international capital markets, (iii) multilateral financial institutions (such as IFC, ADB, CDC etc.,), (iv) export credit agencies, (v) suppliers of equipment, (vi) foreign collaborators and (vii) foreign equity holders.

iii) All-in-cost ceilings

All-in-cost includes rate of interest, other fees and expenses in foreign currency except commitment fee, pre-payment fee, and fees payable in

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Indian Rupees. Moreover, the payment of withholding tax in Indian Rupees is excluded for calculating the all-in-cost.

The all-in-cost ceilings for ECB are indicated from time to time. The following ceilings are valid till reviewed.

Minimum Average Maturity Period	All-in-cost Ceilings over six month LIBOR*
Three years and up to five years	200 basis points
More than five years	350 basis points

^{*} for the respective currency of borrowing or applicable benchmark.

iv) End-use

- (a) ECB can be raised only for investment (such as import of capital goods, new projects, modernization/expansion of existing production units) in real sector-industrial sector including small and medium enterprises (SME) and infrastructure sector-in India. Infrastructure sector is defined as (i) power, (ii) telecommunication, (iii) railways, (iv) road including bridges, (v) ports, (vi) industrial parks and (vii) urban infrastructure (water supply, sanitation and sewage projects);
- (b) ECB proceeds can be utilised for overseas direct investment in Joint Ventures (JV)/Wholly Owned Subsidiaries (WOS) subject to the existing guidelines on Indian Direct Investment in JV/WOS abroad.
- (c) Utilisation of ECB proceeds is permitted in the first stage acquisition of shares in the disinvestment process and also in the mandatory second stage offer to the public under the Government's disinvestment programme of PSU shares.
- (d) Utilisation of ECB proceeds is not permitted for on-lending or investment in capital market or acquiring a company (or a part thereof) in India by a corporate except for banks and financial institutions eligible under Section II paragraph (i) (a) and (b);
- (e) Utilisation of ECB proceeds in real estate is not permitted. The term 'real estate' excludes development of integrated township as defined by Ministry of Commerce and Industry, Department of

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Industrial Policy and Promotion, SIA (FC Division), Press Note 3 (2002 Series, dated 04.01.2002).

(f) End-uses of ECB for working capital, general corporate purpose and repayment of existing Rupee loans are not permitted.

v) Guarantees

Issuance of guarantee, standby letter of credit, letter of undertaking or letter of comfort by banks, financial institutions and NBFCs relating to ECB is not normally permitted. Applications for providing guarantee/standby letter of credit or letter of comfort by banks, financial institutions relating to ECB in the case of SME will be considered on merit subject to prudential norms.

vi) Security

The choice of security to be provided to the lender/supplier is left to the borrower. However, creation of charge over immovable assets and financial securities, such as shares, in favour of overseas lender is subject to Regulation 8 of Notification No. FEMA 21/RB-2000 dated May 3, 2000 and Regulation 3 of Notification No. FEMA 20/RB-2000, dated May 3, 2000, as amended from time to time, respectively.

vii) Parking of ECB proceeds overseas

ECB proceeds should be parked overseas until actual requirement in India.

viii) Prepayment

Prepayment of ECB up to USD 100 million is permitted without prior approval of RBI, subject to compliance with the stipulated minimum average maturity period as applicable for the loan.

ix) Refinance of existing ECB

Refinancing of outstanding ECB by raising fresh loans at lower cost is permitted subject to the condition that the outstanding maturity of the original loan is maintained.

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x) Debt Servicing

The designated AD has the general permission to make remittances of instalments of principal, interest and other charges in conformity with ECB guidelines issued by Government / RBI from time to time.

xi) Procedure

Applicants are required to submit an application in form ECB (format in Annex I) through designated AD to the Chief General Manager-in-Charge, Foreign Exchange Department, Reserve Bank of India, Central Office, External Commercial Borrowings Division, Mumbai – 400 001 along with necessary documents.

xii) Empowered Committee

RBI has set up an Empowered Committee to consider proposals coming under the approval route.

Section III: REPORTING ARRANGEMENTS AND DISSEMINATION OF INFORMATION

i) Reporting Arrangements

- a) With a view to simplify the procedure, submission of copy of loan agreement is dispensed with.
- b) Borrowers are required to submit Form 83 (format in Annex II), in duplicate, certified by the Company Secretary (CS) or Chartered Accountant (CA) to the designated AD. One copy is to be forwarded by the designated AD to the Director, Balance of Payments Statistics Division, Department of Statistical Analysis and Computer Services (DESACS), Reserve Bank of India, Bandra-Kurla Complex, Mumbai – 400 051 for allotment of loan registration number.
- c) The borrower can draw-down the loan only after obtaining the loan registration number from DESACS, RBI.
- d) Borrowers are required to submit ECB-2 Return (format in Annex III) certified by the designated AD on monthly basis so as to reach DESACS, RBI within seven working days from the close of month to which it relates. All existing borrowers are also required to submit

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ECB – 2 Return on a monthly basis from January 2004 onwards as mentioned above.

ii) Dissemination of Information

For providing greater transparency, information with regard to the name of the borrower, amount, purpose and maturity of ECB under both Automatic Route and Approval Route are put on the RBI website on a monthly basis with a lag of one month to which it relates.

Section IV: Foreign Currency Convertible Bonds (FCCB)

The liberalisation made for ECB has been also extended to FCCB in all respects.

Section V : Compliance with ECB Guidelines

The primary responsibility to ensure that ECB raised/utilised are in conformity with the Reserve Bank instructions is that of the concerned borrower and any contravention of the ECB guidelines will be viewed seriously and may invite penal action. The designated AD is also required to ensure that raising/utilisation of ECB is in compliance with ECB guidelines at the time of certification.

Section VI: Conversion of ECB into equity

- (i) Conversion of ECB into equity is permitted subject to the following conditions:
 - (a) The activity of the company is covered under the Automatic Route for FDI or Government approval for foreign equity in the company company has been obtained,
 - (b) The foreign equity after such conversion of debt into equity is within the sectoral cap, if any,
 - (c) Pricing of shares is as per SEBI and erstwhile CCI guidelines/regulations in the case of listed/unlisted companies as the case may be.

However, import payables, deemed as ECB, would not be eligible for conversion into equity/preference shares.

- (ii) Conversion of ECB may be reported to the Reserve Bank as follows:
 - (a) Borrowers are required to report **full conversion of ECB into equity** in the form FC-GPR to the concerned Regional Office of the Reserve Bank as well as in form ECB-2 submitted to the DESACS, RBI within seven working days from the close of month to which it relates. The words "ECB wholly converted

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- to equity" should be clearly indicated on top of the ECB-2 form. Once reported, filing of ECB-2 in the subsequent months is not necessary.
- (b) In case of partial conversion of ECB into equity, borrowers are required to report the converted portion in form FC-GPR to the concerned Regional Office as well as in form ECB-2 clearly differentiating the converted portion from the unconverted portion. The words "ECB partially converted to equity" should be indicated on top of the ECB-2 form. In subsequent months, the outstanding portion of ECB should be reported in ECB-2 form to DESACS.

Section VII: ECB under erstwhile USD 5 Million Scheme

Designated ADs are permitted to approve elongation of repayment period for loans raised under the erstwhile USD 5 Million Scheme, provided there is a consent letter from the overseas lender for such reschedulement without any additional cost. Such approval with existing and revised repayment schedule along with the Loan Key/Loan Registration Number should be initially communicated to the Chief General Manager, Foreign Exchange Department, Reserve Bank of India, Central Office, ECB Division, Mumbai within seven days of approval and subsequently in ECB - 2.

SECTION VIII: Crystallisation of ECB Liability

ADs desiring to crystalise their foreign exchange liability arising out of guarantees provided for ECB raised by corporates in India in to Rupees, may make an application to the Chief General Manager, Foreign Exchange Department, External Commercial Borrowings Division, Reserve Bank of India, Central Office, Mumbai, giving full details viz., name of the borrower, amount raised, maturity, circumstances leading to invocation of guarantee/letter of comfort, date of default, its impact on the liabilities of the overseas branch of the Authorised Dealer concerned and other relevant factors.

SECTION IX: ECB by Units in Special Economic Zones (SEZ)

Units in SEZ are permitted to raise ECB subject to the following conditions:

- a) ECB is raised for their own requirement, and
- b) They shall not transfer or on-lend any borrowed funds to their sister concern or any other unit in Domestic Tariff Area (DTA).

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PART – B TRADE CREDITS FOR IMPORTS INTO INDIA

'Trade Credits' (TC) refer to credits extended for imports directly by the overseas supplier, bank and financial institution for original maturity of less than three years. Depending on the source of finance, such trade credits include suppliers' credit or buyers' credit. Suppliers' credit relates to credit for imports in to India extended by the overseas supplier, while buyers' credit refers to loans for payment of imports in to India arranged by the importer from a bank or financial institution outside India for maturity of less than three years. It may be noted that buyers' credit and suppliers' credit for three years and above come under the category of External Commercial Borrowings (ECB) which are governed by ECB guidelines.

Amount and Maturity

ADs are permitted to approve trade credits for imports into India up to USD 20 million per import transaction for import of all items (permissible under the EXIM Policy) with a maturity period (from the date of shipment) up to one year. For import of capital goods, ADs may approve trade credits up to USD 20 million per import transaction with a maturity period of more than one year and less than three years. No roll-over/extension will be permitted by the AD beyond the permissible period.

As hitherto, ADs shall not approve trade credit exceeding USD 20 million per import transaction.

All-in-cost Ceilings

The all-in-cost ceilings are as under:

Maturity period	All-in-cost ceilings over 6 months
	LIBOR*
Up to one year	50 basis points
More than one year but less than	125 basis points
three years	

^{*} for the respective currency of credit or applicable benchmark.

The all-in-cost ceilings include arranger fee, upfront fee, management fee, handling / processing charges, out of pocket and legal expenses, if any. The all-in-cost ceilings will be reviewed from time to time.

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Guarantee

ADs are permitted to issue guarantee/Letter of Undertaking (LoU) /Letter of Comfort (LoC) in favour of overseas supplier, bank and financial institution, up to USD 20 million per transaction for a period up to one year for import of all non-capital goods permissible under Foreign Trade Policy (except gold) and up to three years for import of capital goods, subject to prudential guidelines issued by Reserve Bank from time to time. The period of such guarantees/LoU/LoC has to be co-terminus with the period of credit, reckoned from the date of shipment.

Reporting Arrangements

ADs are required to furnish details of approvals, drawal, utilisation, and repayment of trade credit granted by all its branches, in a consolidated statement, during the month, in form TC (format in Annex IV) from April 2004 onwards to the Director, Division of International Finance, Department of Economic Analysis and Policy, Reserve Bank of India, Central Office Building, 8th floor, Fort, Mumbai – 400 001 (and in MS-Excel file through email to deapdif@rbi.org.in) so as to reach not later than 10th of the following month. Each trade credit may be given a unique identification number by the AD.

ADs are required to furnish data on issuance of guarantees/LoU/LoC by all its branches, in a consolidated statement, at quarterly intervals (format in Annex V) to the Chief General Manager, Foreign Exchange Department, ECB Division, Reserve Bank of India, Central Office Building, Fort, Mumbai – 400 001 (and in MS-Excel file through email to fedcoecbd@rbi.org.in) from December 2004 onwards so as to reach the department not later than 10th of the following month.

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Annex I

Form ECB

Application for raising External Commercial Borrowings (ECB) under Approval Route

Instructions

The complete application should be submitted by the applicant through the designated authorised dealer to the Chief General Manager-In-Charge, Foreign Exchange Department, Central Office, ECB Division, Reserve Bank of India, Mumbai 400 001.

Documentation:

Following documents, (as relevant) certified by authorised dealer, should be forwarded with the application:

(i) A copy of offer letter from the overseas lender/supplier furnishing complete details of the

terms and conditions of proposed ECB.

(ii) A copy of the import contract, proforma/commercial invoice/bill of lading.

PART-A- GENERAL INFORMATION ABOUT THE BORROWER

1. Name of the applicant (BLOCK LETTERS)
Address

PART-A- GENERAL IN	FORIVIATION AD	OUT THE BO	OKKOWEK
Name of the applicant (BLOCK LETTERS) Address			
2. Status of the applicant i) Private Sector ii) Public Sector			
PART-B-INFORMA	TION ABOUT TH	E PROPOSE	D ECB
1. Details of the ECB	Currency	Amount	US\$ equivalent
(a) Purpose of the ECB			
(b) Nature of ECB [Please put (x) i	n the appropriate	box]	
(i) Suppliers' Credit			

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(ii) Buyers' Credit(iii) Syndicated Loan



(iv) Export Credit	
(v) Loan from foreign collaborator/equity holde	
(with details of amount, percentage equity holding in the paid-up equity of the borrower	
company)	
(vi) Floating Rate Notes	
(vii) Fixed Rate Bonds	
(viii) Line of Credit	
(ix) Commercial Bank Loan	
(x) Others (please specify)	
(c) Terms and conditions of the ECB	
(i) Rate of interest :	
(ii) Up-front fee	
(iii) Management fee :	
(iv) Other charges, if any (Please specify) :	
(v) All-in-cost :	
(vi) Commitment fee :	
(vii) Rate of penal interest :	
(viii) Period of ECB :	
(ix) Details of call/put option, if any.	
(x) Grace / moratorium period	
(xi) Repayment terms (half yearly/annually/bullet):	
(xii) Average maturity :	
2. Details of the lender	
Name and address of the lender/supplier	
3. Nature of security to be provided, if any.	
DADT C INFORMATION ABOUT DRAW DOWN AND RE	DAVMENTS

Proposed Schedule										
	Draw-dov	wn	Repayment of Principal			Interest Payment				
Month	Year	Amount	Month	Year	Month	Year	Amount			

PART D – ADDITIONAL INFORMATION

1	. Informa	ation	ahout	the	nroject
	. 111101111	ฉแบบ	awwu	uic	DIOCUL

Name & location of the project i)

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ii)	Tota	al cost of the proje	ect	:	Rs.	U	SD		
iii)	Tota	al ECB as a % of _l	oroject cost	:					
iv)	Nat	ure of the project							
v)		ether Appraised b ancial institution/b	•	:					
vi)	Infra	astructure Sector			:				
	b) T c) R d) R e) F f) In	Power Telecommunicatio Railways Roads including br Ports Idustrial parks Urban infrastructur	idges	pply, \$	Sanitation	n and sewerage	e.		
vii)	vii) Whether requires clearance from any : statutory authority ? If yes, furnish the name of authority, clearance no. and date.								
2. ECI		ailed in the curren	t & previous	three 1	financial	years-(not app	licable for the first time		
Yea	ar	Registration No.	Currency	Loan	Amount	Amount disbursed	Amount outstanding*		
* ne	t of r	epayments, if any	γ , on the date	of ap	plication.				
			PART E - C	ERTIF	FICATIO	NS			
1. By	the a	pplicant							
	nowle	v certify that (i) the edge and belief ar							
				•					
Place			(S	ignatu	re of Auti	norised Official	of the applicant)		
	Nar	ne·							
Date_	ı val	ne:	Stamp						
	Des	signation			e No.	-			
				1 HOH	CINU.				

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		Fax
		E-mail
2.	By the authorised dealer –	
	rutinised the application and the origi	olicant is our customer and (ii) we have inal letter of offer from the lender/supplier and ving and found the same to be in order.
		(Signature of Authorised Officia
Pla	ace	Name
	teStamp nk/branch	Name of the
		Annex II
	F	Form 83
Ins		under Foreign Exchange Management Act, 1999 es and any amount of ECB)
 2. 4. 5. 	Secretary (CS) or Chartered Accountant (C is to be forwarded by the designated AD to Department of Statistical Analysis and C Bandra-Kurla Complex, Mumbai – 400 057 between borrower and lender for allotment Do not leave any column blank. Furnish particular item is not applicable write "N.A." All dates should be in format YYYY/MM/DE Before forwarding Form 83 to the Reserv related original documents and ensure that	h complete particulars against each item. Where an against it. D, such as 2004/01/21 for January 21, 2004. Ve Bank, the Authorised Dealer must scrutinise all the the form is complete in all respects and in order.
6.	If space is not sufficient for giving full information may be attached to the form and serially nu Firms/companies obtaining sub-loans throughout approach the concerned financial	umbered as Annex. ugh DFIs/FIs/banks/NBFCs etc. should not complete th

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CS-DRMS Team		Received on	Action Taken on	Loan Classification	

Agreement Details (10	Agreement Details (10 be filled by borrowers of External Commercial Borrowings)												
Part A: Basic Deta	ails												
ECB Title / Project													
Registration Number	er												
No. and Date of RE	3I approval	(if applica	ble)										
Loan Key Number	(allotted by	RBI/ Gov	t.)										
-			-					'		•	,		
Agreement Date (Y	Agreement Date (YYYY/MM/DD)							/			/		
Currency Name							Currer	ncy Co	de				
							(SV	VIFT)					
Amount (in FC)												(For R	BI Use)
Guarantee Status			Guaranto	,									
		Addres	s, contac		mber etc.)								
(Use code as per B	ox 1)							Multi (Curren	icv Tv	'pe		
?	- /									-, ,			
·													
Name and address	of the Borr	ower (Blo	ock Letter	rs)		me and			ender	/ fore	ign sı	upplier	. /
					lesser (Block Letters)								
Contact Person's N	lame:												
Designation:													
Phone No. : Fax no. :					Country:								
E-mail ID :					E-mail ID :								
	Tor DDI DE	CACC 1100	.\		(For RBI DESACS use)								
(F	or RBI DES	SACS USE	*)					(FC) KDI	DES	403	use)	
Borrower's Category (Tick in ann	ronriate h))		Landai	r's Cate	agory						
,					Lender's Category								
Public Sector Unit	Priva	ate Sector Unit											
Detailed category (tick	below)	<u> </u>				Multi-	lateral	Finan	cial Ins	stitutio	on		
Bank				,			gn Gov		,	latera	ıl Age	ncy)	
NBFC Reg. No.						Expo	rt Cred	lit Age	ncy				
Financial Institu	ution (Other	than NBI	FC)	J		Indiar	n Com	mercia	I Bank	bran	ch at	oroad	
Corporate	•		,			4	r Comr						
NGOs engaged in micro finance activity							lier of l						
Other (Specify)							ing Cor					.:	1-1
							gn Col						ider nolding
						`	borro				•	1	· · · · · · · · · · · · · · · · · · ·
						-	nationa	•	al Mar	ket			
							r (Spec	city)					

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							i		
borrowe	of foreign equity er company: e in paid-up equi						(b) Amount of paid-up		
							equity		
Spec	rify Authorised De	ealer's N	lame,	and ba	ank co	ode	Lender's Reference / IBRD I	No. (if it is a IBRD loan)	
Bank	Code Part I:								
	Part II:								
Fax E-ma	:: ail ID:		•	•	•	•			
Part B	: Other Detail	ls							
ECB	approval Schem	e (Tick	in app	oropria	te Box	x)	Maturity Details		
Аррі	omatic Route roval Route roved by Govt.						Effective Date of the Loan Last Date of Disbursement Maturity Date (Last payment date) Grace Period (Year/Month) Economic Sector /Industry 0	Y Y M M	
box2)	pose of Borrowing		`	port (if	more	than	one country, attach details):		
	e of ECB Buyers' Credit Line of Credit Commercial loa sheet for percei lenders) Financial Lease Refinancing of croval No.	ntage di	stribu s: Re	tion an	nong		Suppliers' Credit Export Credit from Bilater Securitised instruments - Others (Specify) CB Amount refinanced:		
Hedging	g risks using	Intere	est rat	te swa	0	Cu	rrency swap Others (specify	v)	
	: Schedule of								
	erest Payment			DIIS					
	st Payment		.u.o.	/	/		Number of Payments in a Y	ear	
Da	-						,		
Fix	ked Rate								
Flo	pating Rate:		1	Margi			Cap Rate: F	Floor Rate:	
Ва	ise			n					
Sched	dule of Draw [Down	ı				L		
Tranch Date (YYYY/MM/DD) Currency Amount (Please see note below)						ount		e equal installments No.of drawals in a calendar ye	ar

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- Note: 1. In the case of import of goods or services, date of import may be furnished against date of draw down.
 - 2.In the case of **financial lease** date of acquisition (import) of the goods is to be mentioned as date of draw down.
 - 3. In the case of securitised instruments, date of issue may be shown as date of draw down

	ase more than tioned.		down															nsac	tion	to	be
Principal	Repaymen	t Schedul	le																		
Date (YY	YY/MM/DD) ayment date)	Currency			mount in FC in ach transaction				installments				No.	of p			is	Ra (if	Annuity Rate (if annuity payment)		
												-									
Please tick in appropriate Boxes if those Options are there in the loan agreement:						erce ebt	ent of						Put Percent of Option Debt				of	of			
Ca	an be execute	d after date				/		/								/			/		
Note: In the case of annuity payments, please indicate each equal installment of principal and interest amount with rate. In the case of principal repayment using a percentage profile, percentages may also be indicated.																					
					T																
	erest for late p	ayment			Fixe	Fixed % per annum or Base : Margin:															
	nent Charges				% per annum of : % of Undrawn Amount										t						
Nature of (Specify)	Charge	Expecte Date of Paymen		С	urrency A			mour	nt			In case of many payments No. of payments in a year				<u></u>	Total numbe of payments				
												\dashv									
	ECB availe me borrow	_	curre	nt 8	pre	vio	us th	ree	e fi	ina	nci	al y	ye	ars [.]	-(n	ot a	ıpp	olica	abl	e fo	or
Year	Registrat No.	ion C	urren	су	Loar	n Ar	noun	t			\mo sbui					Ol		mount tanding*			
* net of r	epayments	if any or	the a	tate	of ar	anli	ratio	n													
We hereby o	certify that the aterial informa	particulars (given a en with	above	are t	rue	and c	orre			ne b	est	of (our k	nov	vled	ge	and			

Place :	Stamp		
Date :		(Signature of the A	uthorised Official of the Company) Designation :

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	Stamp	
		(Signature of Company Secretary / Chartered Accountant) Name:
	[For use of A	authorised Dealer]
		ner and the particulars given in this form are true and urthermore, the ECB is in compliance with ECB
Place :	Stamp	
Date :	·	(Signature of Authorised Official)
		Name :
		Designation:
		Name of the bank/branch

BO	(1: Gu	arantee Status Code		ВОХ	(2: Pur	pose of Borrowings Code
Sr.	Cod	Description		Sr.	Cod	Description
No	е	•		No	е	
-						
1	GG	Govt. of India guarantee.		1	IC	Import of capital goods
	CG	Public Sector guarantee		2	RL	Local sourcing of capital goods
		_	<u> </u>			(Rupee expenditure)
2	PB	Public Sector Bank Guarantee.		3	SL	On-lending or sub- lending
3	FI	Financial Institution		4	RP	Repayment of earlier ECB
		Guarantee.		5	NP	New project
4	MB	Multilateral /Bilateral Institution		6	ME	Modernisation/Expansion of existing
		Guarantee.				units
5	PG	Private Bank Guarantee		7	PW	Power
6	PS	Private Sector Guarantee		8	TL	Telecommunication
7	MS	Mortgage of Assets / Security		9	RW	Railways
8	OG	Other Guarantee		10	RD	Roads
9	NN	Not Guaranteed		11	PT	Ports
				12	IS	Industrial parks
				13	UI	Urban infrastructure
				14	OI	Overseas investment in JV/WOS
				15	IT	Development of Integrated
						Townships
				16	DI	PSU Disinvestment
				17	TS	Textile/Steel Restructuring Package
				18	MF	Micro finance activity
				19	OT	Others (Pl. specify)

Bank Code:

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ndustry Group Name	Industry Description	Code
PLANTATIONS	TEA	111
	COFFEE	112
	RUBBER	113
	OTHERS	119
MINING	COAL	211
VIII VIII VO	METAL	212
	OTHERS	219
PETROLEUM & PERTOLEUM PRODUCT		300
MANUFACTURING		000
AGRICULTURAL PRODUCTS (400)	FOOD	411
7.6.1.1.0.6.1.1.1.1.1.1.1.1.1.1.1.1.1.1.1	BEVERAGES	412
	SUGAR	413
	CIGARETTES & TOBACCO	414
	BREWERIES & DISTILLERIES	415
	OTHERS	419
TEXTILE PRODUCTS (420)	COTTON TEXTILE	421
TEXTILE FRODUCTS (420)	JUTE & COIR GOODS	422
	SILK & RAYON	423
TDANICDODT FOLUDMENT (420)	OTHER TEXTILE	429
TRANSPORT EQUIPMENT (430)	AUTOMOBILES	431
	AUTO ACCESSORIES & PARTS	432
	SHIP BUILDING EQUIPMENTS & STORES	433
	RAILWAY EQUIPMENT & STORES	434
	OTHERS	439
MACHINERY & TOOLS (440)	TEXTILE MACHINERY	441
	AGRICULTURAL MACHINERY	442
	MACHINE TOOLS	443
	OTHERS	449
METAL & METAL PRODUCTS (450)	FERROUS (IRON & STEEL)	451
	NON-FERROUS	452
	SPECIAL ALLOYS	453
	OTHERS	459
ELECTRICAL, ELECTRONIC GOODS		
& MACHINERY (460)	ELECTRICAL GOODS	461
	CABLES	462
	COMPUTER HARDWARE & COMPUTER	
	BASED SYSTEMS	463
	ELECTRONIC VALVES, TUBES & OTHERS	464
	OTHERS	469
CHEMICALS & ALLIED PRODUCTS	EEDTII IZEDO	4
(470)	FERTILIZERS	471
	DYES & DYES STUFF	472
	MEDICINES & PHARMACEUTICALS	473
	PAINTS & WARNISHING SOAPS, DETERGENTS, SHAMPOOS,	474
	SHAVING PRODUCT	475
	OTHERS	479

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OTHERS of Manufacturing (480)	CEMENT	481
	OTHER BUILDING MATERIALS	482
	LEATHER & LEATHER PRODUCTS	483
	WOOD PRODUCTS	484
	RUBBER GOODS	485
	PAPER & PAPER PRODUCTS	486
	TYPEWRITERS & OTHER OFFICE	
	EQUIPMENT	487
	PRINTING & PUBLISHING	488
	MISCELLANEOUS	489
TRADING		500
CONSTRUCTION & TURN KEY		
PROJECTS		600
TRANSPORT	DOWER OFFICE ATION TRANSMISSION OF	700
LITUITIES (200)	POWER GENERATION, TRANSMISSION &	044
UTILITIES (800)	DISTRIBUTION	811
DANIKING SECTOR	OTHERS	812
BANKING SECTOR SERVICES		888
TELECOMMUNICATION SERVICES		900 911
SOFTWARE DEVELOPMENT SERVICES		911
SOFTWARE DEVELOPMENT SERVICES	TECHNICAL ENGINEERING &	912
	CONSULTANCY SERVICES	913
	TOURS & TRAVEL SERVICES	914
	COLD STORAGE, CANNING &	514
	WAREHOUSING SERVICES	915
	MEDIA ADVERTISING & ENTERTAINMENT	
	SERVICES	916
FINANCIAL SERVICES		917
TRANSPORT SERVICES		919
OTHERS (NOT CLASSIFIED		
FLSEWHERE)		999



Annex III

ECB - 2

Reporting of actual transactions of External Commercial Borrowings (ECB) under Foreign Exchange Management Act, 1999 (for all categories and any amount of loan)

Return for the Month of . .

- 1. This return should be filled in for all categories of ECB. It should be submitted within 7 working days from the close of the month through the designated Authorised Dealer to the Director, Department of Statistical Analysis and Computer Services (DESACS), Balance of Payments Statistics Division, Reserve Bank of India, C-8/9, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051. If there is no transaction during a particular period, a **Nil return** should be submitted.
- 2. Please do not leave any column blank. Furnish complete particulars against each item. Where any particular item is not applicable write "N.A." against it.
- 3. All dates should be in format YYYY/MM/DD, such as 2004/01/21 for January 21, 2004.
- 4. Borrowers obtaining sub-loans through DFIs/Banks/NBFCs etc. should not complete this form as the concerned financial institution would directly submit ECB-2.
- Before forwarding the return to Reserve Bank (DESACS), the Company Secretary / Chartered Accountant must scrutinise related original documents and ensure that the return is complete and in order as per ECB guidelines issued by Government/RBI.
- The unique Loan Identification Number (LIN)/RBI Registration Number (in case of loan approved prior to February 01, 2004) must be specified as allotted by RBI. Similarly, the Loan Registration Number (since February 01, 2004) has to be specified.
- 7. If space is not sufficient for giving full information against any item, a separate sheet may be attached to the return and serially numbered as Annex.

8. For purpose of utilization of drawdowns, following codes may be used.

BOX	1: Purp	oose of Utilisation Code			
No.	Cod	Description	No	Cod	Description
1	IC	Import of capital goods	12	TL	Telecommunication
2	IN	Import of non-capital	13	RW	Railways
3	RL	Local sourcing of capital goods (Rupee expenditure)	14	RD	Roads
4	RC	Working capital (Rupee expenditure)	15	PT	Ports

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5	SL	On-lending or sub-	16	IS	Industrial parks
6	RP	Repayment of earlier	17	UI	Urban infrastructure
7	IP	Interest payments	18	OI	Overseas investment in JV/WOS
8	HA	Amount held abroad	19	H	Development of Integrated Townships
9	NP	New project	20	DI	PSU Disinvestment
10	ME	Modernisation /expansion of existing units	21	TS	Textile/steel Restructuring Package
11	PW	Power	22	MF	Micro finance activity
			23	OT	Others (Pl. specify)

9. For source of funds for remittances, following codes are to be used.

	BOX 2: Source of Funds for remittance										
No.											
1	Α	Remittance from India									
2	В	Account held abroad									
3	C	Exports proceeds held abroad									
4	D	Conversion of equity capital									
5	Ē	Others (Specify)									

FOR RBI (DESACS)	Loan_	ke										
	у											
CS-DRMS Team Received on		4	Action Taken on					Loan Classification				l

Part A: Loan Identification Particulars

Loan Registration Number (LRN)					

	Loan Amount		Borrower Particulars
	Currency	Amount	Name and address of the Borrower
As per			(Block Letters)
Agreement			
Revised			Contact Person's Name:
			Designation:
			Phone No. :
			Fax no. :
			E-mail ID :

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Part B: Actual Transaction Details

1. Draw-down during the month:

Tranche No.	Date (YYYY/MM/DD) (Please see note	Currency	Amount		committed but not e end of the month
	below)			Currency	Amount

Note: 1. In the case of import of goods or services, date of import may be furnished against date of draw-down.

- 2.In the case of **financial lease** date of acquisition of the goods is to be mentioned as date of draw-down.
- 3. In the case of securitised instruments, date of issue may be shown as date of draw-down

2. Schedule of balance amount of loan to be drawn in future:

Tranch e No		Currency	Amount	If more than one equal installment		
	(YYYY/MM/DD) of drawdown			Total number of drawals	No. of drawals in a calendar year	

3. Details of utilisation of draw-downs during the month:

Tranch e No.	Date (YYYY/MM/DD)	Purpose codes (See BOX 1	Country	Currenc y	Amount	Fresh Disbursement/ From A/c held abroad

4. Amount parked abroad outstanding as on beginning of the month _____:

Date (YYYY/MM/DD)	Name of bank and branch	Account No.	Currency	Amount

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5. Utilisation of amount parked abroad.

Date (YYYY/MM/DD)	Name of bank and branch	Account No.	Currency	Amount	Purpose

6. Debt Servicing during the month -

Tranch e No.	Purpose	Date Remittance	of	Currenc y	Amount	Source of remittanc e (See Box 2)	Prepayme nt of Principal (Y/N)
	Principal						
	Interest @ rate						
	Others (Specify)						

^{*} In case of prepayment please provide details: Automatic Route / Approval No. Date: Amount:

7. Derivative transactions (Interest rate, Currency swap) during the month (if any) -

Type of Swap	Swap Dealer		Counter party		Implementatio
	Name	Country	Name	Country	n Date
Interest Rate swap					
Currency swap					
Others					
(specify)					

Tranch	New Currency	Interest Rate on the	New Interest Rate	Maturity Date
e No.		New Currency	on the Loan Currency	of the swap deal

8. Revised Principal Repayment Schedule (if revised / entered into Interest rate swap)

Date	Currency	Amount in	If more than of installments	Annuity Rate	
(YYYY/MM/DD) (First repayment		Foreign Currency in	Total Number of	No. of payments in a	annuity
date)		each transactions	installments	calendar year (1, 2, 3, 4, 6,	payment)
				12)	

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Currency		Amount:	
		(For RBI Use)	
-	ind belief. No material in	ven above are true and correct to the best of a formation has been withheld and / or	f
Place :	Stamp		
Date:			
		Designation :	
	te from Company Secr	etary / Chartered Accountant	
We here	te from Company Secr by certify that the EC ent or RBI or under app	,	ted he
We here Government in the borrower the related proceeds conditions RBI or un	by certify that the ECent or RBI or under appoks of accounts. Furth for ed documents and received and found these to be sof the loan agreement	etary / Chartered Accountant B availed in terms of approval granted roval route / automatic route is duly accounter, ECB proceeds have been utilised by the purpose We have verified ords connected with the utilisation of Edin order and in accordance with the terms a and with the approval granted by Gol(MoF) omatic route and is in conformity with the Edin	ted he of al CB nd
We here Government in the borrower the related proceeds conditions RBI or un	by certify that the ECent or RBI or under appoks of accounts. Furth for ed documents and received and found these to be sof the loan agreement der approval route / aut	etary / Chartered Accountant B availed in terms of approval granted roval route / automatic route is duly accounter, ECB proceeds have been utilised by the purpose We have verified ords connected with the utilisation of Edin order and in accordance with the terms a and with the approval granted by Gol(MoF) omatic route and is in conformity with the Edin	ted he of all CB nd or
We here Government in the borrower the related proceeds conditions RBI or un	by certify that the ECent or RBI or under appoks of accounts. Furth for ed documents and received and found these to be sof the loan agreement der approval route / aut	etary / Chartered Accountant B availed in terms of approval granted roval route / automatic route is duly accounter, ECB proceeds have been utilised by the purpose We have verified ords connected with the utilisation of Edin order and in accordance with the terms at and with the approval granted by Gol(MoF) omatic route and is in conformity with the Edinent.	ted he of all CB nd or
We here Government in the borrower the related proceeds conditions RBI or un	by certify that the ECent or RBI or under appoks of accounts. Furth for ed documents and received and found these to be sof the loan agreement der approval route / aut	etary / Chartered Accountant B availed in terms of approval granted roval route / automatic route is duly accounter, ECB proceeds have been utilised by the purpose . We have verified ords connected with the utilisation of Edin order and in accordance with the terms at and with the approval granted by Gol(MoF) omatic route and is in conformity with the Edinent. Authorised Signatory	ted he of all CB nd or

We hereby certify that the information furnished above with regard to debt servicing, outstandings and repayment schedule is true and correct as per our

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record. The drawal, utilisation and repayment of the ECB have been scrutinised and it is certified that such drawal, utilisation and repayments of ECB are in compliance with ECB guidelines.

	[Stamp]	Signature of Authorised Dealer
Place :		
Name:		
Date :	Designa	tion
·		
	Name 8	Address of
	Authoris	ed Dealer
	Uniform	Code No.

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RESERVE BANK OF INDIA Foreign Exchange Department Central Office Mumbai - 400 001.

Annex IV

Form – TC

	Name of th	e AD :	1				Contact	Person:				
	Address :							Tel :		:		
							Fax	:				
Sr. No	Date of Approval	Loan Identification No.	Category of Borrower	Name of Lender*	Country of Lender*	Currency	Amoun t	Equiv. Amt.inUS D		Other chages in USD		
1	2	3	4	5	6	7	8	9	10	11		



Form – TC		Annex to	A.P. (DIR Series	s) Circular No	. 87 dated A	pril 17, 2004
Part I : A Year)	 approvals of Trad 	e Credit gra	nted by all brar	nches during t	he (Month /	
e-mail:	•					
	Period of	credit	Type of Crdit	**		f Import / ed Import
All-in- cost	No. of Days/Mon./Yr	Unit of time period	SC / BC	STC / LTC	Descriptio n	Category***
12	13	14	15	16	17	18
		1	+			
						_
·						_

- I. Supplier's Credit (SC)
- II. Buyer's Credit (BC)
- III. Short-term Trade Credit (STC) (maturity period up to one year)
- IV. Long-term Trade Credit (LTC) (maturity period more than one year & less than three years)
- V. Total Trade Credit (TC) (I+II)
- *: or Supplier
- **: Please type respective code such as SC or BC; STC or LTC.
- ***: Petroleum Oil Lubricants (POL), Capital Goods (CG), Others (OT)
- Note 1: The format of the loan identification number is: TC/(Name of the Bank/branch)/(Identification No.)
- Note 2: Information in column nos. 8 to 13 should be numeric only. No alphabets should be entered in those columns.
- Note 3:Date format in col. No 2 is YYYY/MM/DD. For example, December 31, 2003 should be entered as 2003/12/31

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Annex to A.P. (DIR Series) Circular No. 87 dated April 17, 2004

Form - TC

1011	<u> </u>	_	_		·					_	
		Part II	: Disbursemen	t. Utilisation	and Debt S	ervicino	of Tr	ade Credit (durina (month) /	(vear)	
	. a.t.i. Bloodroomon, cumouton			and Debt Servicing of Trade Credit during (month) / (Repayments (USD)				Date of			
No.	Loan Identificati on No.		Disbursement (USD)	Utilisation (USD)	Principal	Intere st		Total (6+7+8)	Outstanding (4-6)	Shipment	Final Repaymen t
1	2	3	4	5	6	7	8	9	10	11	12
										<u> </u>	‡

Note 1: Information in column nos.1, 3 to 10 should be numeric only. No alphabets should be entered in those columns.

Note 2: Date format in col. No 11, 12 is YYYY/MM/DD. For example, December 31, 2003 should be entered as 2003/12/31

Certificate by the Authorised Dealer

- 1. All trade credits for imports approved by all our branches during the month------ have been included in this statement.
- 2. Related import documents (including EC copy of Bill of Entry) towards utilisation of such trade credits have been verified and found in order.
- 3. The drawal, utilisation and repayment of all trade credits approved by our branches have been scrutinised and it is cerified that such drawal, utilisation and repayments of trade credits

Place:	
Date:	

Signature of Authorised Dealer

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RESERVE BANK OF INDIA Foreign Exchange Department Central Office Mumbai - 400 001.

Annex V

Statement on Guarantees / Letter of Undertaking / Letter of Comfort issued by Authorised Dealers As on quarter ended

Address : e-mail: On behalf of Residents	Tel: Fax: (USD million) Guarantees / Letter of Undertaking / Letter of Comfort Issued				
	Buyer's Credit	Supplier's Credit			
Trade Credits (less than 3 years) (a) Up to one year (b) Above one year and less than three years ** ** (Limited to Import of Capital Goods)					

Place:		Signature of the Authorised Signatory
Date:	[Stamp]	



Appendix

List of Notification/Circulars which have been consolidated in the Master Circular on External Commercial Borrowings and Trade Credits

SI. No.	Notification	Date
1.	No. FEMA 126/2004-RB	December 13, 2004

SI. No.	Circular No.	Date
2.	AP(DIR Series) Circular No.41	April 29, 2002
3.	AP(DIR Series) Circular No.29	October 18, 2003
4.	AP(DIR Series) Circular No.60	January 31, 2004
5.	AP(DIR Series) Circular No.75	February 23, 2004
6.	AP(DIR Series) Circular No.82	April 1, 2004
7.	AP(DIR Series) Circular No.87	April 17, 2004
8.	AP(DIR Series) Circular No.15	October 1, 2004
9.	AP(DIR Series) Circular No.24	November 1, 2004
10.	AP(DIR Series) Circular No.40	April 25, 2005

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